

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 120

IA Nos. 1148/2023, 1150/2023,
1170/2023, 631/2021
In
C.P. (IB) 10/Chd/Hry/2018
(Admitted)

IN THE MATTER OF:

M/s Educomp Infrastructure & School Management Ltd. ...Petitioner

Under Section: 10, 25(j), 45(l), 66(1) IBC 2016

Due to paucity of time, the matter could not be taken up today, hence
the matter is adjourned to 13.06.2024.

-sd-
Court Officer

May 07, 2024
SM